

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 438 OF 2024

IN THE MATTER OF:

SAMPURNA NAND

... PETITIONER

Versus

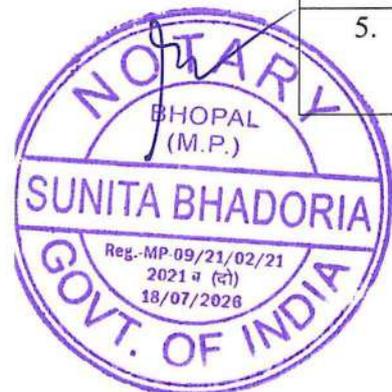
M/s DILIP BUILDCON LIMITED & ORS.

... RESPONDENTS

N.D.O.H: 29.07.2024

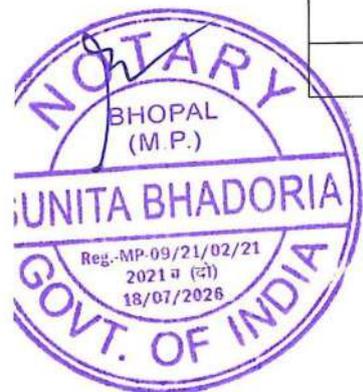
INDEX

Sl. No.	Particulars	Page No.
1.	Objections by way of Affidavit on behalf of the Respondent No. 1, to the report submitted by the Joint Committee dated 03.02.2023 as well as to the Status Report dated 12.07.2024 filed by UPPCB	1-10
2.	ANNEXURE A Copy of the Authorization Letter dated 25.05.2024	11-13
3.	ANNEXURE B Copy of Letter dated 15.05.2023 from the Respondent No. 1 company to the UPPCB apprising the factual inconsistencies in the Joint Committee Report	14
4.	ANNEXURE C (Colly.) Copy of the year-wise challans issued by the Directorate of Geology and Mining, U.P.	15-22
5.	ANNEXURE D Statement of utilization of the mining lease.	23-24



6.	ANNEXURE E Copy of the list of e-Transmit Passes along with the last e-Transmit Pass.	25-27
7.	ANNEXURE F (Colly.) Copies of the CTOs issued by the UPPCB under Air (Prevention and Control of Pollution) Act and Water (Prevention and Control of Pollution) Act.	28-33
8.	ANNEXURE G Photographs depicting the Air Quality Station installed at the Project Proponent mining area.	34
9.	ANNEXURE H Copy of the Email dated 16.06.2022 addressed to UPPCB regarding plantation work done in the nearby area by the Project Proponent.	35
10.	ANNEXURE I (Colly.) Photographs of the water sprinkling machine and the smoke gun installed at the site.	36-38
11.	ANNEXURE J Photographs depicting water tankers employed for the purposes of dust suppression.	39
12.	ANNEXURE K Photographs depicting transportation vehicles covered with Tarpaulin sheets.	40-41
13.	ANNEXURE L Photograph of the weighbridge installed at the site of the Project proponent.	42
14.	Vakalatnama	43

NOTARY



THROUGH

Harish.

HARISH MALIK (D/4123/2010)
COUNSEL FOR THE RESPONDENT NO. 1

C-122 (LGF), Defence Colony
New Delhi – 110024

Mob: 7838855710

Email: malik.harish01@gmail.com

Date: 24.07.2024

Place: New Delhi



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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 438 OF 2024

IN THE MATTER OF:

SAMPURNA NAND

... PETITIONER

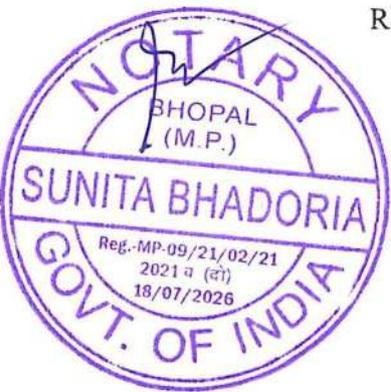
Versus

M/s DILIP BUILDCON LIMITED & ORS. ... RESPONDENTS

**OBJECTIONS BY WAY OF AFFIDAVIT ON BEHALF OF THE
RESPONDENT NO. 1, TO THE JOINT COMMITTEE REPORT
DATED 03.02.2023 AS WELL AS TO STATUS REPORT DATED
12.07.2024 FILED BY U.P.P.C.B**

I, Sahil Garg, Manager-Legal of M/s Dilip Buildcon Ltd., having registered office at Plot No. 5, Inside Govind Narayan Singh Gate, Chuna Bhatti, Kolar Road, Bhopal, Madhya Pradesh – 462016, do hereby solemnly affirm and declare as follows:

1. That I am the Authorized Representative of the Respondent No. 1 company vide Authority Letter dated 25.05.2024. As such, I am well-conversant with the facts of the present case and thus, am competent enough to swear the present affidavit. A True Copy of the Authority Letter dated 25.05.2024 is annexed herewith as **ANNEXURE A**.
2. I state that the present objections are being filed on behalf of the Respondent No. 38 in O.A. 521 of 2022 to the Report dated

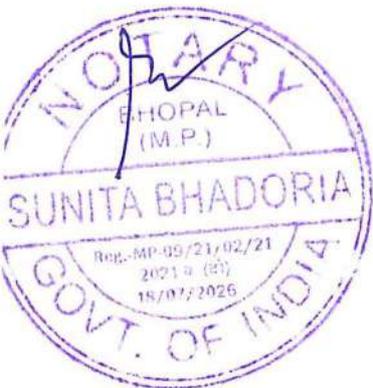


S.No. 464 / 2024
Dated... 24/07/2024

03.02.2023 submitted by the Joint Committee constituted by this Hon'ble Tribunal *vide* Order dated 01.09.2022.

3. I state that the mining operations in the site in dispute are completely closed since 27th March 2023 and the Respondent No. 1 company has no intention to reinstate the mining activities.
4. At the outset, it is respectfully submitted that certain observations in the Report dated 03.02.2023 submitted by the Joint Committee before this Hon'ble Tribunal are factually incorrect. Based on such observations, the Respondent No. 1 company was imposed a penalty of Rs. 71,60,000/-. In response, a letter dated 15.05.2023 was addressed to the U.P.P.C.B wherein the Respondent No. 1 company conveyed the factual inconsistencies. However, no response was received by the Respondent No. 1 company till date. A copy of the said letter dated 15.05.2024 is annexed herewith as **ANNEXURE B**.
5. The Respondent company had, on lease, obtained a mine lease area at Araji No, 1Ka Vill.- Sonpur, Teh.- Chunar, Mirzapur.
6. In terms of the Joint Committee Report, the Respondent company is raising the following objections towards the recommendations and observations of the Joint Committee:

- a. Under 2.35(e), it has been observed that "*proposed Annual production of Sandstone is 10,100 m³/annum and as per*



report submitted by Mining Department, Mirzapur 15,011 m³ sand Stone has been excavated till date.”

In this regard, it is crucial to clarify that as per the Environmental Clearance dated 15.10.2020, the annual permitted production of sandstone was 10,100 m³ per annum. It is stated that while project proponent's annual production was 5511 m³ in the year 2021; 9500 m³ in the year 2022; and 10,100 m³ in the year 2023. The project proponent was in operation only till 27th March 2023 and the royalties were also paid based on the same. A copy of the year-wise challans issued by the Directorate of Geology and Mining, U.P is annexed herewith and marked as **ANNEXURE C (Colly.)**. The statement of utilization is also annexed herewith and marked as **ANNEXURE D**.

Further, the last e-Transmit Pass was valid only till 27th March 2023 for Transportation, that is, the last day on which mining operations took place. A copy of the said last e-Transmit Pass is annexed herewith and marked as **ANNEXURE E**.

- b. Under 2.35(f), it has been observed that “*As per available documents, the proponent has not obtained CTE/CTO from the State Pollution Control Board, however, notice has been*



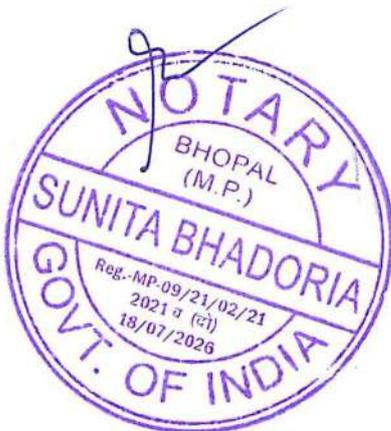
sent vide reference no. G001870/OG-81/Mines/Mzp/2022 dated 25.06.2022 and again vide letter no. G002479/OG-81/Mines/2022 dated 03.12.2022.”

In this regard, it is stated that the said observation is false and incorrect. It is humbly stated that the Project Proponent applied for and received the Consent to Operate (CTOs) from the State Pollution Control Board on 30th September 2021 which are valid till 31st December 2025. Copies of the said CTOs are annexed herewith and marked as **ANNEXURE F (Colly.)**.

- c. Under 2.35(g), it has been observed that *“As per available documents, the proponent has not obtained NOC for Ground water withdrawal from Ground water authority.”*

In this regard, it is submitted that there was no requirement of withdrawal of ground-water. Thus, there arose no requisite to obtain any permission, let alone a NOC from the authorities.

- d. Under 2.35(k), it has been observed that *“The Ambient Air Quality Stations in the core zone as well as in the buffer zone have not been installed as per the condition imposed in the EC granted by SEIAA.”*



In this regard, it is stated that the Ambient Air Quality Station was duly installed and operational. Photographs depicting the said Air Quality Station are annexed herewith as ANNEXURE G.

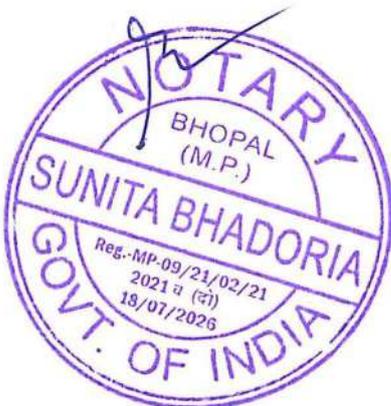
- e. Under 2.35(l), it has been observed that *“The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA.”*

In this regard, it is stated that the Project Proponent is in the process of filing the compliance report in terms of EC.

- f. Under 2.35(m), it has been observed that *“Wind break consisting of adequate tiers of Plantation around the lease have not been raised.”*

In this regard, it is stated that the Project Proponent made all efforts to develop the plantation around the periphery of the lease area but such efforts went in vain due to lack of soil. Thereafter, the plantation was done around the lease area and the geo-coordinates were shared with the Pollution Control Board vide Email dated 16.06.2022.

A copy of the said email dated 16.06.2022 addressed to the UPPCB with respect to plantation in the nearby area is annexed herewith as ANNEXURE H.



- g. Under 2.35(q), it has been observed that *“There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.”*

In this regard, it is stated that water tankers were being used regularly on the transportation route of vehicles for dust suppression and the haulage road was being maintained. Additionally, a smoke gun and a water sprinkling machine were also installed. Photographs of the same are annexed as **ANNEXURE I (Colly.)**

- h. Under 2.35(r), it has been observed that *“The transportation path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.”*

In this regard, it is stated that water tankers were being used regularly on the muddy and uneven transportation routes of vehicles, for dust suppression. Photographs depicting the water tankers employed are annexed herewith as **ANNEXURE J.**

Further, following measures were taken by the Project Proponent of the Respondent company to control the impact



on air pollution at the site as well as to prevent the nearby settlements from the impact of mining:

- i) Haulage road was regularly maintained during the operation of the mining site;
- ii) PUC-certified vehicles were deployed at the site for the purposes of transportation of minerals;
- iii) All the vehicles used for the transportation of minerals were duly and properly covered with tarpaulin sheets;
- iv) Water sprinkling was carried twice a day.

Photographs depicting said transportation vehicles covered with Tarpaulin sheets are annexed herewith as **ANNEXURE K.**

- i. Under 2.35(s), it is observed that "*Weighing bridge has not been installed for weighing the amount of excavated materials.*"

However, in this regard, it is stated that a weighing bridge for the said purpose was installed and was in operation so as to weigh the amount of excavated materials. A photograph of the said weighbridge is annexed herewith as **ANNEXURE L.**



- j. Under 2.35(t), it has been observed that *“As per information provided by project proponent, the excavated material has been sold to nearby units for further processing.”*

In this regard, it is stated that the Project Proponent excavated material for its Varanasi to Dagmagpur Road Project. The Project stands already completed. Consequentially, the mining operations have been closed since 27th March 2023.

- k. Under 2.35(u), it has been observed that *“During the field visit the Committee observed that the mining operation was closed.”*

In this regard, it is clarified that since the project was completed, the Project Proponent stood closed since 27th March 2023 and no operations are being conducted therein.

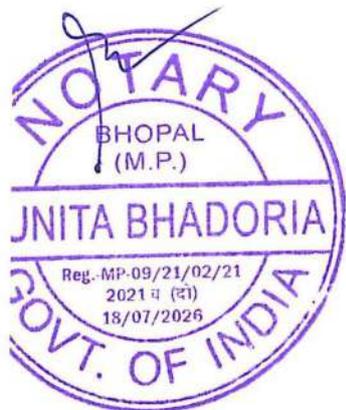
- l. Under 2.35(v), it has been observed that *“Satellite image depicted that the significant mining is going on the above lease.”*

It is stated in this regard that the annual production of Sandstone was 5,511m³ in the year 2021; 9,500m³ in the year 2022; and 10,100m³ in the year 2023. Such excavations figures are well within the permitted limit. Further, the



mining operations have also been closed since 27th March 2023.

7. In addition to the above, the Project Proponent of the Respondent company used to comply with the "General Conditions" as well as the "Specific Conditions" mentioned therein the Environmental Clearance Certificate dated 15.10.2020 issued by the State Level Environment Impact Assessment Authority, Uttar Pradesh. Further, the conditions mentioned in the CTOs issued by the Authorities under the Air (Prevention and Control of Pollution) Act as well the Water (Prevention and Control of Pollution) Act were also being complied with till the mining operations were continuing in the Project Proponent of the Respondent Company.
8. Further, in compliance of Order dated 25.04.2024, the U.P.P.C.B has filed a Status Report dated 12.07.2024. In the said Status Report, a Letter dated 19.02.2024 bearing Ref. No. H07201/C-2/NGT-67/2024 is annexed as Annexure No. 3 *vide* which a compensation of Rs. 20,30,000/- has been imposed on the Respondent No. 1 company for violations of conditions in CTOs and Environmental Clearance for a period of 203 days. Pertinently, the officials of the inspection team had admittedly inspected the Project Proponent on 08.02.2024 and 09.02.2024 and 203 days prior to the said date was 21.07.2023. It is stated that the Project



Proponent had been inoperative since 27.03.2023. Thus, there arises no question of complying with the conditions/provisions when the mining operations were not at all conducted. Therefore, it is stated that the said amount is also miscalculated.

For Dilip Buildcon Limited

[Signature]
DEPONENT
Authorised Signatory

VERIFICATION:

Verified at BHOPAL on this 24 day of July 2024 that the contents of the above affidavit are true and correct to my knowledge as well as per records, no part of it is false and nothing material has been concealed therefrom.

For Dilip Buildcon Limited

[Signature]
DEPONENT
Authorised Signatory

[Signature]
IDENTIFIED BY ME
Ashutosh Verma
20/11/2024
Beem Kury Kadda Road
Bhopal

SOLEMNLY AFFIRMED BEFORE
ME BY THE WITHIN NAME
[Signature] 24/07/2024
SUNITA BHADORIYA
NOTARY
BHOPAL (M.P.) INDIA





DILIP BUILDCON LIMITED
INFRASTRUCTURE & BEYOND

AUTHORIZATION

NOW KNOW ALL AND THESE PRESENT WITNESSES THAT this Authorization is executed by me, Pradeep Suryavanshi, Manager-Administration, Dilip Buildcon Limited (hereinafter referred to as "the Company") in favour of **Mr. Arvind Singhal, VP – Legal, Mr. Sahil Garg, Manager – Legal and Mr. Naman Sankhla, Asst. Manager-Legal** (hereinafter referred to as "Authorization Holder(s)"). By virtue of the resolution passed in the Board Meeting of the Company held on 12th February 2022, I, am authorized to delegate any or all acts things and deeds mentioned in the board resolution and I, hereby severally and jointly authorizes Mr. Arvind Singhal, Mr. Sahil Garg, and Mr. Naman Sankhla, to represent the Company to cause to be done all or any of the following acts, deeds and things on behalf of the Company in the matter **Sampurna Nand Vs M/s Dilip Buildcon Ltd. & Ors., bearing Original Application No. 438/2024 before the Hon'ble National Green Tribunal, New Delhi**, and that it is expressly understood that by delegating such authorities, it shall not be deemed or considered that the above-mentioned Authorization Holder(s) has substantial powers in the management of the Company:

- To appear, to act and depose on behalf of the Company before the Hon'ble High Court or before other higher or lower courts, any commission, Tribunal, Police Authorities or any other forum having jurisdiction.
- To make sign execute verify and register various pleadings applications, Counter/Rejoinder Affidavits, papers, documents, appeals, writ petitions, written statements, replies, complaints, affidavits etc before the above-mentioned authorities.
- To file or cause to be filed any civil suit for recovery of monies due to the company or file/withdraw/settle compromise, a criminal complaint made under any other appropriate provisions of the appropriate Laws.
- To sign the Vakalatnama authorizing the counsel to initiate and maintain all such legal proceedings, make statements and be present before the above-mentioned authorities on behalf of the Company.
- To provide necessary documents required in the court of law for the purpose mentioned.

Provided that this authorization shall cease to have effect or bind the Company from the date it is revoked or when the Authorization Holder(s) ceases to be associated with the Company, whichever is earlier.

In witness whereof I (Pradeep Suryavanshi) Manager-Administration for Dilip Buildcon Limited have executed these presents on this 25th day of May 2024 at Bhopal.

And Arvind Singhal, Sahil Garg, and Naman Sankhla Authorization Holder(s) do hereby agree and accept the aforesaid.

Signed & delivered by Limited Agreed & accepted

Authorised Signatory

Pradeep Suryavanshi
Manager-Administration

Arvind Singhal
VP – Legal

Sahil Garg
Manager – Legal

Naman Sankhla
Asst. Manager – Legal



ISO 9001:2015

CIN No. L45201MP2006PLC018689

Regd. Office :

Plot No. 5, Inside Govind Narayan Singh Gate,
Chuna Bhatti, Kolar Road, Bhopal - 462 016 (M.P.)

Ph. : 0755-4029999, Fax : 0755-4029998

E-mail : db@dilipbuildcon.co.in, Website : www.dilipbuildcon.com



DILIP BUILDCON LIMITED
INFRASTRUCTURE & BEYOND

CERTIFIED COPY OF RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS OF DILIP BUILDCON LIMITED HELD ON SATURDAY, FEBRUARY 12, 2022 THROUGH VIDEO CONFERENCING AT THE REGISTERED OFFICE OF THE COMPANY AT "PLOT NO- 5, INSIDE GOVIND NARAYAN SINGH GATE, CHUNA BHATTI, KOLAR ROAD, BHOPAL- 462016 (M.P) AT 02.00 PM

AUTHORISATION TO SHRI PRADEEP SURYAVANSHI TO DEAL AND SIGN ALL LEGAL PAPERS ON BEHALF OF THE COMPANY:

"RESOLVED THAT pursuant to section 179 of the Companies Act, 2013 and the rules made there under, as may be applicable, consent of the Board be and is hereby accorded to authorise and appoint Mr. Pradeep Suryavanshi, Manager administration of the Company of the Company to deal and sign all legal papers make necessary application and the execution of the power of attorney (s), undertakings (s), deeds, Authority Letters, papers and all other documents etc. necessary for the purpose of Company to effectively manage the business including but not limited to buy, sale the movable property, and to buy the immovable property, to deal, on behalf of the Company, in relation to any legal proceedings filed before any Government Authority, Tribunal, Court, High Courts, Supreme Court and/or any other legal, quasi legal authority, whether initiated by or against the Company and to initiate civil proceedings as well as criminal proceedings and to get the vehicle on superdagi, in relation to any legal case and for all matters incidental thereto as may be considered necessary and expedient.

"RESOLVED FURTHER THAT the said authority shall include authorization to:

1. To execute sign and file affidavit, petition, rejoinder, applications, letter, certificate, Complaint, explanations, make statement, give evidences, submission of documents, collection of documents, compromise or withdraw the case, undertake defence and other deeds and documents to represent the company in any case, complaint, suit, writ petition filed by or against the company in any court including but not limited to Supreme Court, High Courts, Tribunal or any other Authority (Judicial or quasi-Judicial) and in this regard appoint or engage any advocates on behalf of company to sign vakalatnama, Authority Letter, POA, application, reply, rejoinder, affidavit etc.
2. To get the company's vehicle, equipment, machineries and other property whether movable or mechanically movable ("Asset") released on superdari in favour of the company i.e. Dilip Buildcon Limited.
3. To demand, receive, recover, accept, exercise or utilise any claim, things, right, or any object to which the Company is entitled and to deposit, make and give receipts and discharges for the moneys and take possession of property/asset recovered, received for and on behalf of the Company.
4. To appear, represent, depose and record statement, make and move application for and on behalf of the company and authorized to sign all the documents, application, vakalatnama to engage /appoint Advocates on company's behalf, to furnish the surety bonds incidental thereto and as may be required to submit before the lawful authority such as Indian courts, police station, sales tax, commercial tax, Regional Transport Office (R.T.O.), Commissioner Office, Office of the Superintendent of Police, Tehsil, Gram Panchayat Office, etc to get the Asset /property released on superdari and/or received in favour of company i.e. Dilip Buildcon Limited.
5. To institute and defend all legal proceedings, civil, criminal or revenue, labour etc on behalf of company namely Dilip Buildcon Ltd. thereto authorized to make sign execute verify and register various applications, papers, documents, statements, all kind of petitions filed by or against the company, affidavits etc. before any court or courts in India and to engage lawyers for representing the case of the company where required to execute vakalatnama in their favour and also revoke such vakalatnamas.
6. To correspond, sign, deal and to do all such acts, deeds and, thing on behalf of the Company in connection with the matters regarding Legal or Commercial activity as necessary and required for smooth functioning and in the interest of the company such as hiring of, and buying to the vehicle(s), hiring security services, to buy and/or take on lease, leave and license or otherwise acquire such lands, houses, tenements and immovable property as may be required by the company.
7. To enter upon the Property and to take possession of the Property when called upon by the Land Owner on behalf of the Company.



ISO 9001:2015

CIN No. I45201MP2006PLC018690

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E-mail : dh@dilipbuildcon.co.in Website : www.dilipbuildcon.com





DILIP BUILDCON LIMITED
INFRASTRUCTURE & BEYOND

8. To sign the documents, applications etc related to make entries in the records of the Competent Authority to indicate the Company as the owner of the Property post execution and registration of the conveyance deed in respect of the Property and to pay property taxes to the concerned local/governmental authority.
9. To make and submit application /forms/papers and documents for compliance of applicable labour laws and to comply with various statutory enactments such as Gratuity Act, Provident Fund Act, Contract Labour Act, Employee State Insurance Act, Payment of wages Act, and all enactments related to human resources/employees as applicable to company under the prevailing laws and things related to or incidental thereto.
10. To apply for obtain and renew all Licenses, connections, permits, quotas, sanctions, approvals, permissions, etc. from competent authorities as may be necessary or required for the purposes of carrying on trade and/or business of the company.
11. Do all such other acts, deeds, matters and things necessary and incidental, for filing or defending, representing to the matter as enumerated hereinabove, for the company and to safeguard the interest of the company in any manner whatsoever.

"RESOLVED FURTHER THAT Mr. Pradeep Suryavanshi, Manager administration of the Company be and is hereby authorized to sub-delegate all or any of the aforesaid powers to any other official/employee/associate to represent himself on behalf of the Company, to do all such acts, things as necessary in the interest of the company and incidental thereto.

RESOLVED FURTHER THAT a copy of this resolution, duly certified by Company Secretary, be furnished to the concerned persons/authorities as may be required and they be requested to act thereon."

For Dilip Buildcon Limited


Abhishek Shrivastava
Company Secretary



Date 25.05.2024
Place: Bhopal



ISO 9001:2015

CIN No. L45201MP2006PLC018689

Regd. Office :

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Ph. : 0755-4029999, Fax : 0755-4029998

F-mail : dh@dilipbuildcon.co.in Website : www.dilipbuildcon.com



दिनांक 15/01/2023

पत्र क्रमांक—DBL/LIAISON/NHAI/VAR- DAG /2022-23/ 011

प्रति,

DILIP BUILDCON LIMITED
INFRASTRUCTURE & BEYOND

सदस्य सचिव,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
भवन क्र० टी०सी०-12 V विभूति खण्ड,
गोमती नगर लखनऊ- 226010

मुख्य पर्यावरण अधिकारी, वृत्त-2
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
भवन क्र० टी०सी०-12 V विभूति खण्ड,
गोमती नगर लखनऊ- 226010

विषय:— माननीय नेशनल ग्रीन ट्रिब्यूनल के वाद संख्या— O.A. No 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य के सम्बन्ध में गठित कमेटी द्वारा माननीय नेशनल ग्रीन ट्रिब्यूनल का वृत्तिपूर्ण रिपोर्ट प्रेषित करने के सम्बन्ध में ।

सन्दर्भ:—(i) -H88432/C-2/NGT-07/2023 दिनांक 03.02.2023 ।

(ii)-आपके कार्यालय द्वारा निर्गत CTO Ref no- 135010/UPPCB/Sonebhadra (UPPCBRO)/CTO/Air/Mirzapur/2021, दिनांक 30.09.2021 ।

(iii)-आपके कार्यालय द्वारा निर्गत CTO Ref no- 135007/UPPCB/Sonebhadra (UPPCBRO)/CTO/water/Mirzapur/2021, दिनांक 30.09.2021 ।

महोदय,

उपरोक्त सन्दर्भित सन्दर्भ संख्या (i) का अवलोकन करने का कष्ट करें, जिसमें माननीय नेशनल ग्रीन ट्रिब्यूनल द्वारा गठित कमेटी द्वारा अपनी रिपोर्ट माननीय नेशनल ग्रीन ट्रिब्यूनल को अपनी रिपोर्ट प्रेषित की गयी है। उक्त रिपोर्ट के पेज संख्या 124 के कॉलम नम्बर 2.35 पर अंकित मेसर्स दिलीप सूर्यवंशी, आराजी नम्बर 124 संख्या 1 हे० ग्राम— सोनपुर, तहसील— चुनार, जिला— मीरजापुर के सन्दर्भ में प्रेषित रिपोर्ट में वर्णित है कि हमारे द्वारा बिना वैध CTO के खदान का 716 दिन संचालन किया गया है। जबकि हमारे द्वारा उपरोक्त खदान के संचालन हेतु आपके कार्यालय द्वारा जारी CTO सन्दर्भ संख्या (ii) व (iii) पर वर्णित CTO Ref no- 135010/UPPCB/Sonebhadra (UPPCBRO)/CTO/Air/Mirzapur/2021, दिनांक 30.09.2021 व CTO Ref no- 135007/UPPCB/Sonebhadra (UPPCBRO)/CTO/water/Mirzapur/2021, दिनांक 30.09.2021 प्राप्त है, जिसकी वैधता दिनांक 25.12.2025 तक है जिसे पत्र के साथ संलग्न किया जा रहा है।

महोदय उ०प्र० प्रदूषण नियंत्रण बोर्ड के पूर्व क्षेत्रीय अधिकारी श्री टी०एन० सिंह द्वारा यह जानते हुए भी कि उनके कार्यालय द्वारा हमें वैध CTO प्राप्त है, तथापि जानबूझकर हमें आर्थिक हानि पहुँचाने की नियत से इस प्रकार गलत रिपोर्ट माननीय नेशनल ग्रीन ट्रिब्यूनल को गुमराह करने हेतु प्रेषित की गयी है जो उनकी मानसिकता को दर्शाता है।

अतः महोदय से अनुरोध है कि उपरोक्त सन्दर्भ में माननीय नेशनल ग्रीन ट्रिब्यूनल को सशोधित व सत्य रिपोर्ट प्रेषित करने की कृपा करें। हम आपके आभारी होंगे।

प्रतिलिपि:—(i) क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड सोनभद्र को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

(ii) डा० विजय कुमार, जिलाजिरत/रिजनल आफिसर डायरेक्टोरेट ऑफ जीओलाजी एण्ड माइनिंग सोनभद्र।

(iii) डा० ऐ०के० गुप्ता, अतिरिक्त निदेशक MoEF & CC Integrated, Resional office, Lucknow

(iv) श्री शिवप्रताप शुक्ला, अपर जिलाधिकारी (वि०/रा०) मीरजापुर को इस आशय से प्रेषित की उक्त रिपोर्ट के सम्बन्ध में अपने स्तर से पत्र प्रेषित करने की कृपा करें।

संलग्नक:— उपरोक्तानुसार

भारत दिलीप बिल्डकॉन लिमिटेड

अधिकृत हस्ताक्षरी

(संजीव कुमार सिंह)

Regd. Office :

Plot No. 5, Inside Govind Narayan Singh Gate,
Chuna Bhatti, Kolar Road, Bhopal - 462 016 (M.P.)
Ph : 0755-4029499 Fax : 0755-4029499



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DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

Challan Details

Lessee Id*:-

316221032013

Search

ExportToExcel

Sr.No	Unique Id	Lease Id	Depositer Name	Royalty amount for month	Challan Number	Challan Date	Quantity	Rate of Royalty	Amount
1	506458614587	316221032013	Deelip Survanshi Ms Deelip Buildcon	December	AKKAG16549	05/02/2021 09:10:47	1140	221	251940
2	506458614587	316221032013	Deelip Survanshi Ms Deelip Buildcon	January	AKK8888888554455	17/09/2021 16:49:05	760	221	167960
3	506458614587	316221032013	Deelip Survanshi Ms Deelip Buildcon	February	AKK8885545545	17/09/2021 16:50:14	760	221	167960
4	506458614587	316221032013	Deelip Survanshi Ms Deelip Buildcon	March	AKK885654525	17/09/2021 16:56:26	760	221	167960
5	506458614587	316221032013	Deelip Survanshi Ms Deelip Buildcon	April	AKK65865554	17/09/2021 16:57:42	760	221	167960
6	506458614587	316221032013	Deelip Survanshi Ms Deelip Buildcon	May	AKD210192749	30/09/2021 16:30:01	760	221	167960
7	506458614587	316221032013	Deelip Survanshi Ms Deelip Buildcon	June	AKD210201062	13/10/2021 17:54:57	760	221	167960
8	506458614587	316221032013	Deelip Survanshi Ms Deelip Buildcon	July	AKD210209248	27/10/2021 16:54:04	760	221	167960
9	506458614587	316221032013	Deelip Survanshi Ms Deelip Buildcon	August	AKD210209688	28/10/2021 10:59:16	760	221	167960
10	506458614587	316221032013	Deelip Survanshi Ms Deelip Buildcon	September	AKD210209774	28/10/2021 13:12:41	760	221	167960
11	506458614587	316221032013	Deelip Survanshi Ms Deelip Buildcon	October	AKD210215583	10/11/2021 11:29:16	760	221	167960
12	506458614587	316221032013	Deelip Survanshi Ms Deelip Buildcon	November	AKD210216859	12/11/2021 17:29:44	760	221	167960

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Challan Details

Lessee Id*:-

316221192014

Search

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Sr.No	Unique Id	Lease Id	Depositer Name	Royally amount for month	Challan Number	Challan Date	Quantity	Rate of Royalty	Amount
1	506458614587	316221192014	Deelip Survanshi Ms Deelip Buildcon	December	AKK12255754445	17/09/2021 16:59:30	72	221	15912
2	506458614587	316221192014	Deelip Survanshi Ms Deelip Buildcon	January	AKK5589545525	17/09/2021 17:02:00	48	221	10608
3	506458614587	316221192014	Deelip Survanshi Ms Deelip Buildcon	February	AKK5586545455	17/09/2021 17:02:53	48	221	10608
4	506458614587	316221192014	Deelip Survanshi Ms Deelip Buildcon	March	AKK8569545	17/09/2021 17:04:13	48	221	10608
5	506458614587	316221192014	Deelip Survanshi Ms Deelip Buildcon	April	AKK58955445444	17/09/2021 17:05:25	48	221	10608
6	506458614587	316221192014	Deelip Survanshi Ms Deelip Buildcon	May	AKD210194052	02/10/2021 16:58:42	48	221	10608
7	506458614587	316221192014	Deelip Survanshi Ms Deelip Buildcon	June	AKD210201078	13/10/2021 18:01:34	48	221	10608
8	506458614587	316221192014	Deelip Survanshi Ms Deelip Buildcon	July	AKD210209250	27/10/2021 16:57:28	48	221	10608
9	506458614587	316221192014	Deelip Survanshi Ms Deelip Buildcon	August	AKD210209690	28/10/2021 11:05:27	48	221	10608
10	506458614587	316221192014	Deelip Survanshi Ms Deelip Buildcon	September	AKD210209775	28/10/2021 13:15:44	48	221	10608
11	506458614587	316221192014	Deelip Survanshi Ms Deelip Buildcon	October	AKD210215588	10/11/2021 11:35:57	48	221	10608
12	506458614587	316221192014	Deelip Survanshi Ms Deelip Buildcon	November	AKD210216862	12/11/2021 17:33:21	48	221	10608

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Challan Details

Lessee Id*:-

316222032428

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Sr.No	Unique Id	Lease Id	Depositer Name	Royalty amount for month	Challan Number	Challan Date	Quantity	Rate of Royalty	Amount
1	506458614587	316222032428	Deelip Survanshi Ms Deelip Buildcon	December	AKD220081335	14/05/2022 17:34:04	1140	221	251940
2	506458614587	316222032428	Deelip Survanshi Ms Deelip Buildcon	January	AKD220083285	17/05/2022 17:56:43	760	221	167960
3	506458614587	316222032428	Deelip Survanshi Ms Deelip Buildcon	February	AKD220103823	07/06/2022 11:15:30	760	221	167960
4	506458614587	316222032428	Deelip Survanshi Ms Deelip Buildcon	March	AKD220107796	10/06/2022 17:54:44	760	221	167960
5	506458614587	316222032428	Deelip Survanshi Ms Deelip Buildcon	April	AKD220112752	15/06/2022 17:41:45	760	221	167960
6	506458614587	316222032428	Deelip Survanshi Ms Deelip Buildcon	May	AKD220113939	16/06/2022 17:48:01	760	221	167960
7	506458614587	316222032428	Deelip Survanshi Ms Deelip Buildcon	June	AKD220120190	22/06/2022 11:00:30	760	221	167960
8	506458614587	316222032428	Deelip Survanshi Ms Deelip Buildcon	July	AKD220130216	02/07/2022 16:51:45	760	221	167960
9	506458614587	316222032428	Deelip Survanshi Ms Deelip Buildcon	August	AKD220154038	05/08/2022 09:57:16	760	221	167960
10	506458614587	316222032428	Deelip Survanshi Ms Deelip Buildcon	September	AKD220181510	13/09/2022 11:57:22	760	221	167960
11	506458614587	316222032428	Deelip Survanshi Ms Deelip Buildcon	October	AKD220236552	11/11/2022 10:07:14	760	221	167960
12	506458614587	316222032428	Deelip Survanshi Ms Deelip Buildcon	November	AKD220236589	11/11/2022 10:43:37	760	221	167960

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Challan Details

Lessee Id*:-

316223032636

Search

ExportToExcel

Sr.No	Unique Id	Lease Id	Depositer Name	Royally amount for month	Challan Number	Challan Date	Quantity	Rate of Royalty	Amount
1	506458614587	316223032636	Deelip Survanshi Ms Deelip Buildcon	December	AKD230046392	31/01/2023 11:57:57	1212	221	267852
2	506458614587	316223032636	Deelip Survanshi Ms Deelip Buildcon	January	AKD230097984	28/02/2023 15:54:35	808	221	178568
3	506458614587	316223032636	Deelip Survanshi Ms Deelip Buildcon	February	AKD230099622	01/03/2023 15:52:07	808	221	178568
4	506458614587	316223032636	Deelip Survanshi Ms Deelip Buildcon	March	AKD230099635	01/03/2023 15:59:05	808	221	178568
5	506458614587	316223032636	Deelip Survanshi Ms Deelip Buildcon	April	AKD230103544	03/03/2023 12:20:56	808	221	178568
6	506458614587	316223032636	Deelip Survanshi Ms Deelip Buildcon	May	AKD230103566	03/03/2023 12:34:39	808	221	178568
7	506458614587	316223032636	Deelip Survanshi Ms Deelip Buildcon	June	AKD230103572	03/03/2023 12:38:47	808	221	178568
8	506458614587	316223032636	Deelip Survanshi Ms Deelip Buildcon	July	AKD230103580	03/03/2023 12:42:43	808	221	178568
9	506458614587	316223032636	Deelip Survanshi Ms Deelip Buildcon	August	AKD230103584	03/03/2023 12:48:22	808	221	178568
10	506458614587	316223032636	Deelip Survanshi Ms Deelip Buildcon	September	AKD230103589	03/03/2023 12:51:59	808	221	178568
11	506458614587	316223032636	Deelip Survanshi Ms Deelip Buildcon	October	AKD230103594	03/03/2023 12:55:31	808	221	178568
12	506458614587	316223032636	Deelip Survanshi Ms Deelip Buildcon	November	AKD230103599	03/03/2023 12:59:49	808	221	178568

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भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

LESSEE

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Sr.No	Name of Lessee	Lessee Id	Aadhaar Number	Mineral Type	Gata Number	Challan Generated quantity	Used Quantity	Adjust Quantity	No of eM M11
1	DEELIP SURVANSI MS DEELIP BUILDCON	316221032013	506458614587	Sand Stone/Quartzite Ballast (Gitti)	1K	9500	5511	0	501
2	DEELIP SURVANSI MS DEELIP BUILDCON	316221192014	506458614587	Sand Stone an Quartzite (25cm*25cm*25cm)	1 ka z	600	0	0	0
3	DEELIP SURVANSI MS DEELIP BUILDCON	316222032428	506458614587	Sand Stone/Quartzite Ballast (Gitti)	1K	9500	9500	0	703

9	DEELIP SURVANSI MS DEELIP BUILDCON	316223032636 506458614587	Sand Stone/Quartzite Ballast (Gitti)	1K	10100	10100	0	528
13	DEELIP SURVANSI MS DEELIP BUILDCON	316224033007 506458614587	Sand Stone/Quartzite Ballast (Gitti)	1K	0	0	0	0



भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश
DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

Number Of eMM11 Generated

Enter eMM11 Generated Date:-

from:-

to:-

Submit

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Sr.No	Name of Lessee	Father Name	Lessee Id	eMM11 Number	eMM11 Generated Date/Time	eMM11 Validity Date/Time				
521	Deelip Survanshi Ms Deelip Buildcon	Late Shiv narayan Survanshi	316223032636	31622303263600521	27/03/2023 01:26:21	27/03/2023 11:31:24				
522	Deelip Survanshi Ms Deelip Buildcon	Late Shiv narayan Survanshi	316223032636	31622303263600522	27/03/2023 04:27:25	27/03/2023 14:32:28				
523	Deelip Survanshi Ms Deelip Buildcon	Late Shiv narayan Survanshi	316223032636	31622303263600523	27/03/2023 04:30:23	27/03/2023 14:35:26				
524	Deelip Survanshi Ms Deelip Buildcon	Late Shiv narayan Survanshi	316223032636	31622303263600524	27/03/2023 08:48:22	27/03/2023 18:53:24				
525	Deelip Survanshi Ms Deelip Buildcon	Late Shiv narayan Survanshi	316223032636	31622303263600525	27/03/2023 11:31:47	28/03/2023 02:56:50				
526	Deelip Survanshi Ms Deelip Buildcon	Late Shiv narayan Survanshi	316223032636	31622303263600526	27/03/2023 16:53:02	28/03/2023 02:58:05				
527	Deelip Survanshi Ms Deelip Buildcon	Late Shiv narayan Survanshi	316223032636	31622303263600527	27/03/2023 16:56:53	28/03/2023 03:01:56				
528	Deelip Survanshi Ms Deelip Buildcon	Late Shiv narayan Survanshi	316223032636	31622303263600528	27/03/2023 18:04:14	27/03/2023 21:09:18				
...	44	45	46	47	48	49	50	51	52	53

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**Directorate of Geology & Mining,
 Government of Uttar Pradesh**

27


[Back](#)

Directorate Of Geology & Mining Uttar Pradesh
 Minor Mineral Concession Rules 1963 e-Transit Pass For Transportation & Minor Mineral Sec Rule 70(1)

Form MM11

LEASE DETAILS & MINERAL QTY TO BE TRANSPORTED

1. eMM11.	31622303263600528	2. Name Of Lessee / Permit Holder:	DEELIP SURVANSHI MS DEELIP BUILDCON
3. Mobile Number Of Lessee:	9977556766	4. Tin Number:	
5. Lessee Id:	316223032636	6. Lease Details [Address, Village, (Gata/Khand),Area]:	05 CHUNA BHATTI KOLAR, BHOPAL , SON PUR , (1K) , 2.5 acre
7. Tehsil Of Lease:	CHUNAR	8. District Of Lease:	MIRZAPUR
9. QTY Transported in (Cubic Meter/ Ton for Silica sand/ Diaspore/ Pyrophyllite):	15.00	10. Name Of Mineral:	SAND STONE/QUARTIZITE BALLAST (GITTI)
11. Loading From:	MIRZAPUR	12. Destination (Delivery Address):	HATIYA,31622103990040
13. Distance(Approx in K.M.):	50 K.M.	14. eMM11 Generated On:	27-03-2023 06:04:14 PM
15. eMM11 Valid Upto:	27-03-2023 09:09:18 PM	16. Traveling Duration :	3 Hr (Approx)
17. Destination District :	MIRZAPUR	18.Pits Mouth Value(Rs/m ³ &Rs/Ton for Silica sand)	663

DETAILS OF REGISTERED VEHICLE

1. Registration Number :	UP65KT0299	2. Type Of Vehicle:	12 TYRE TRUCK
3. Name Of Driver :	ANIL	4. Mobile Number Of Driver:	8127040609
5. DL Number Of Driver:			

This eMM11 is valid up to 27-03-2023 09:09:18 PM



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 135010/UPPCB/Sonebhadra(UPPCBRO)/CTO/air/MIRZAPUR/2021

Dated : 30/09/2021

To ,

Shri SANJEEV KUMAR SINGH
M/s DILIP BUILDCON LIMITED
ARAZI NUMBER- 1K, AREA- 1.01HA, VILL- SONPUR,MIRZAPUR,231311
MIRZAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. DILIP BUILDCON LIMITED

Reference Application No. 13225230

Dated : 30/09/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s DILIP BUILDCON LIMITED. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 25/09/2021 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

**Ajay
Kumar
Sharma**

Digitally signed
by Ajay Kumar
Sharma
Date: 2021.09.30
19:49:11 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (circle-2)

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

**Ajay Kumar
Sharma**

Digitally signed by Ajay
Kumar Sharma
Date: 2021.09.30 19:49:53
+05'30'

Chief Environmental Officer (circle-2)

U.P. Pollution Control Board

Dated : 30/09/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Sand/Morrum-10,100 Cubic Meter/Year.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for production of Sand/Morrum-10,100 Cubic Meter/Year by opencast and manual mining in 1.01 hectare leased area at Aaraji no-1K , Vill - Sonpur Tehsil - Chunar Distt - Mirzapur.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter no. 447/Parya/SEIAA/5691-4698/2020 dated 15-10-2020 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2025, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of sand/morrum.
6. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
7. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
8. All trucks, tractors used in transportation of sand/morrum shall be covered by canvas sheet to prevent dust emission.
9. Water will be sprayed after loading activity (if sand/morrum collected could be dry condition)
10. The dust suppression measures like water spraying will be done on the haul roads and working areas.
11. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
12. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
13. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
14. Consent fees if revised, shall be payable by industry from the date of its applicability.
15. Industry shall comply with the relevant provisions of Environmental Laws.
16. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

**Ajay Kumar
Sharma**

Digitally signed by Ajay
Kumar Sharma
Date: 2021.09.30 19:50:29
+05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer (circle-2)



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 135007/UPPCB/Sonebhadra(UPPCBRO)/CTO/water/MIRZAPUR/2021

Dated : 30/09/2021

To ,

Shri SANJEEV KUMAR SINGH
M/s DILIP BUILDCON LIMITED
ARAZI NUMBER- 1K, AREA- 1.01HA, VILL- SONPUR,MIRZAPUR,231311
MIRZAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. DILIP BUILDCON LIMITED

Reference Application No :13224579

Dated :30/09/2021

- For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. DILIP BUILDCON LIMITED is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
- This consent is valid for the period from 25/09/2021 to 31/12/2025 .
- In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

**Ajay
Kumar
Sharma**

Digitally signed
by Ajay Kumar
Sharma
Date: 2021.09.30
20:23:18 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (circle-2)

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

**Ajay Kumar
Sharma**

Digitally signed by Ajay
Kumar Sharma
Date: 2021.09.30 20:23:53
Chief Environmental Officer (circle-2)

Annexure to Consent issued to M/s.DILIP BUILDCON LIMITED vide

Consent Order No. 13224579/ Water

Dated : 30/09/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Sand/Morrum-10,100 Cubic Meter/Year.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	2.0 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for production of Sand/Morrum-10,100 Cubic Meter/Year by opencast and manual mining in 1.01 hectare leased area at Aaraji no-1K , Vill - Sonpur Tehsil - Chunar Distt - Mirzapur.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter no. 447/Parya/SEIAA/5691-4698/2020 dated 15-10-2020 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2025, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from CGWA.
6. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of sand/morrum.
7. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
8. The domestic effluent shall be treated through septic tank/soak pit. Industry shall maintain ZLD.
9. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and shall submit details of Hazardous waste disposal in Form-10.
10. Washing process of minerals shall not be permitted.
11. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
12. Consent fees if revised, shall be payable by industry from the date of its applicability.
13. Industry shall comply with the relevant provisions of Environmental Laws.
14. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

**Ajay Kumar
Sharma**

Digitally signed by
Ajay Kumar Sharma
Date: 2021.09.30

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (circle-2)





आपके कार्यालय पत्रांक संख्या – G001748/वृक्षारोपण/2022 के सम्बन्ध में।

1 message

Sanjeev Kumar Singh <sanjeevsingh@dilipbuildcon.co.in>
To: ROSONBHADRA@uppcb.com

Thu, Jun 16, 2022 at 4:30 PM

सेवा में,

क्षेत्रीय अधिकारी

दिनांक-16.06.2022

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, सोनभद्र

विषय - आपके कार्यालय पत्रांक संख्या – G001748/वृक्षारोपण/2022 के सम्बन्ध में
महोदय

सादर अवगत कराना है की आपके कार्यालय पत्रांक संख्या – G001748/वृक्षारोपण/2022 द्वारा प्राप्त निर्देश के अंतर्गत जनपद मिर्जापुर के विकास खंड नारायणपुर व राजगढ़ में जिओ टैगिंग सहित वृक्षारोपण हेतु ग्राम शिकरा बरईपुर, कोलौद, कमालपुर, विशेषपुर मु० शेरपुर, बघेरा, काशीपुर, प्रतापपुर, सहसपुरा, दीक्षितपुर, पचेवरा, कैलहट, नकहरा, जमुहार, जमुई, दुमदुमा, फुलवारी, उस्मानपुर, समसपुर, भौराही, सिंधोरा ग्रामों में राष्ट्रीय राजमार्ग के किनारे राजकीय भूमि को वृक्षारोपण हेतु चिन्हित किया गया है एवं निर्धारित लक्ष्य की प्राप्ति हेतु अनुबंध पत्र (प्रारूप) को संलग्न कर आपके कार्यालय को सूचनार्थ एवं आवश्यक कार्यवाई हेतु प्रेषित।

संलग्नक:- प्रारूप प्रति संलग्न

क्र० सं०	विभाग / उद्योग का नाम	ब्लॉक का नाम	तहसील का नाम	विकास खंड का नाम	ग्राम पंचायत का नाम	रोपण स्थल का नाम	भूमि का प्रकार राजकीय भूमि / सामुदायिक भूमि / स्कूल / कालेज / कृषि भूमि / निजी भूमि	स्थलवार पौधारोपण लक्ष्य का आवंटन	खोदे गये गड्डों की संख्या	कार्य प्रभारी का नाम व मोबाइल नंबर
1	दिलीप बिल्डकॉन लिमिटेड	नारायणपुर व राजगढ़	चुनार	नारायणपुर	शिकरा बरईपुर, कोलौद, कमालपुर, विशेषपुर मु० शेरपुर, बघेरा, काशीपुर, प्रतापपुर, सहसपुरा, दीक्षितपुर, पचेवरा, कैलहट, नकहरा, जमुहार, जमुई, दुमदुमा, फुलवारी, उस्मानपुर, समसपुर, भौराही, सिंधोरा	शिकरा बरईपुर, कोलौद, कमालपुर, विशेषपुर मु० शेरपुर, बघेरा, काशीपुर, प्रतापपुर, सहसपुरा, दीक्षितपुर, पचेवरा, कैलहट, नकहरा, जमुहार, जमुई, दुमदुमा, फुलवारी, उस्मानपुर, समसपुर, भौराही, सिंधोरा	राजकीय भूमि	50,000.00	30000	संजीव कुमार सिंह (मो०नं० - 7024257434)

सिंह

भवदीय

संजीव कुमार

वरिष्ठ प्रबंधक

दिलीप बिल्डकॉन

समन्वय

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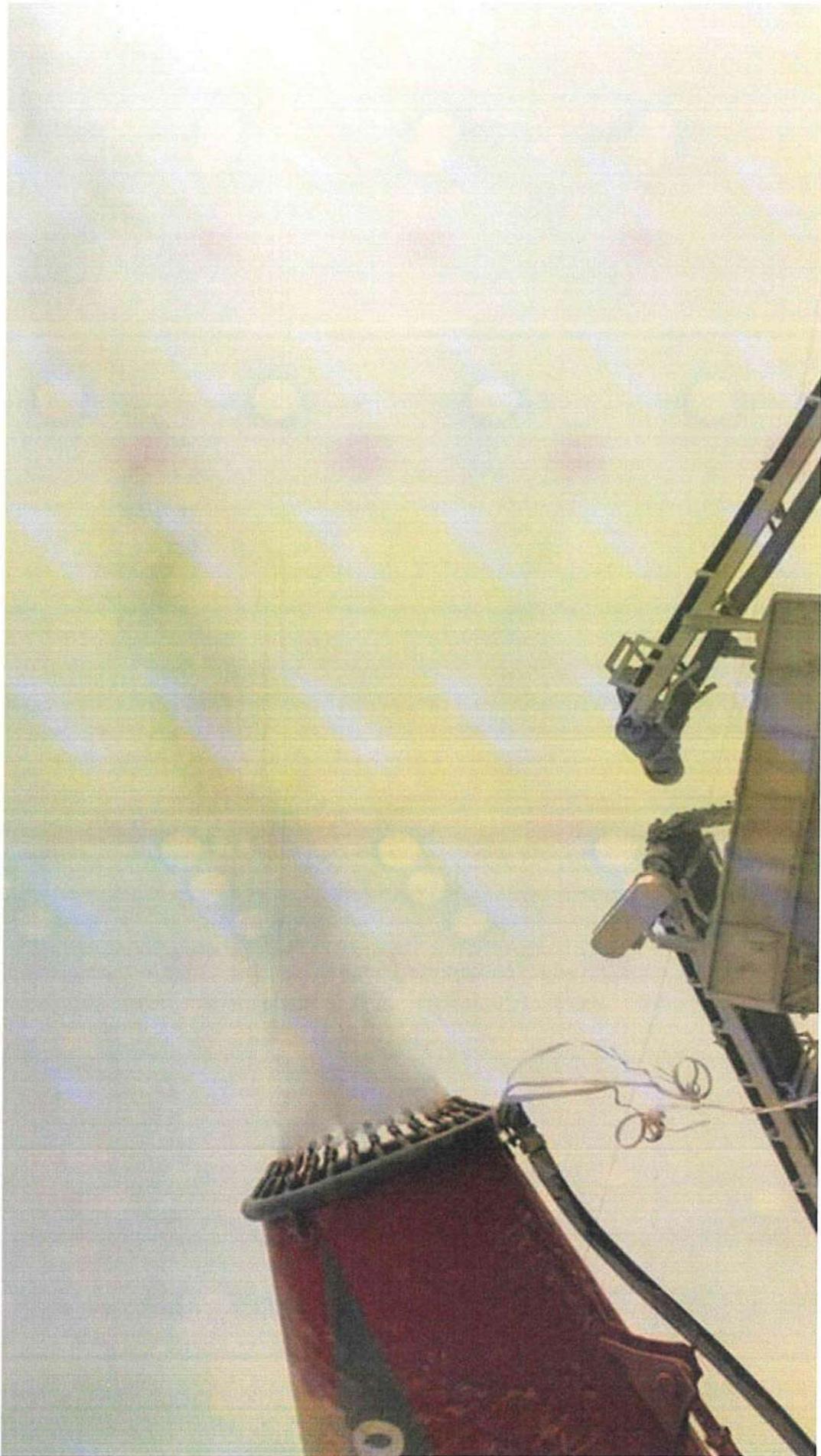
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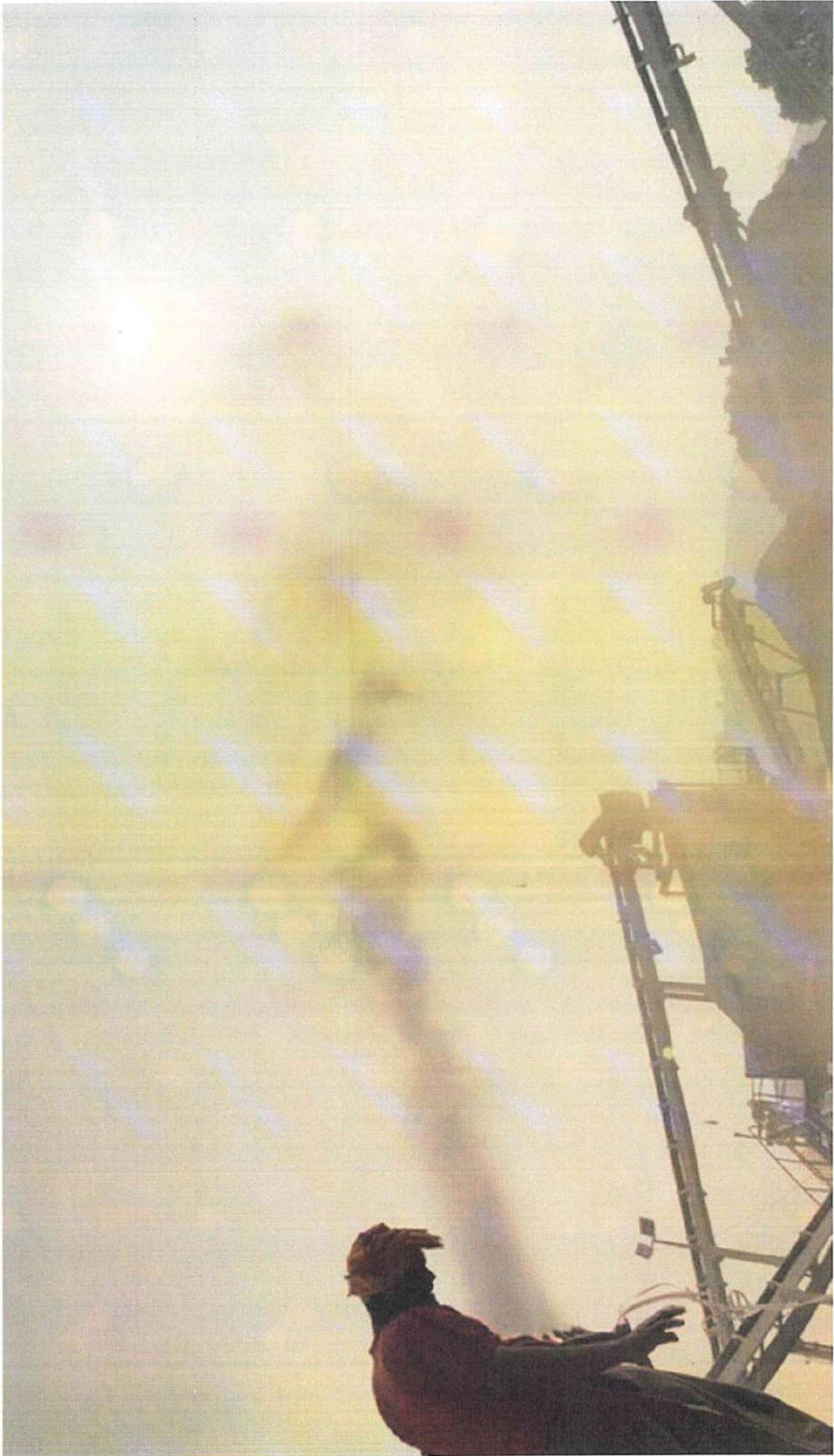
DILIP BUILDCON LTD.
Infrastructure & Beyond

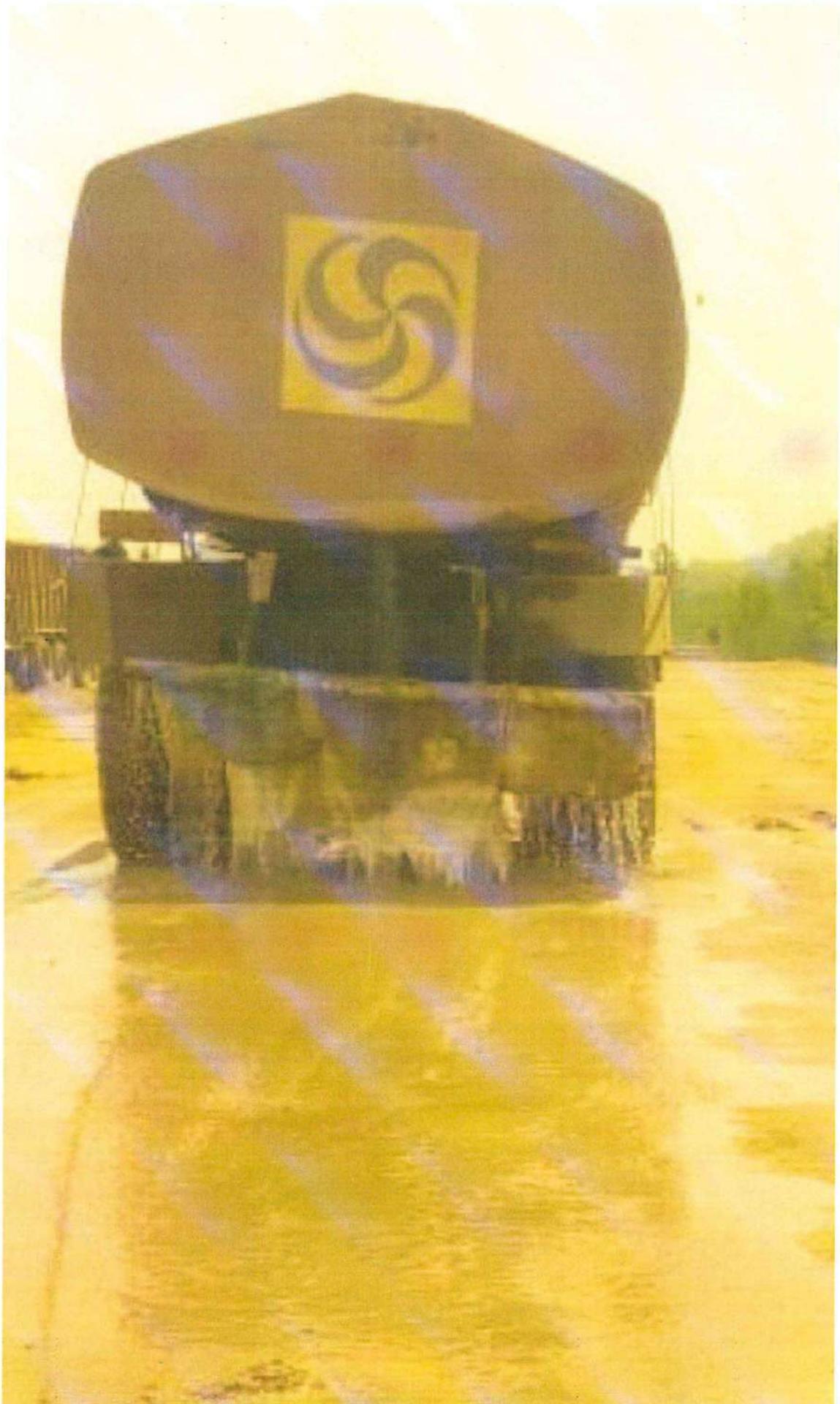
SANJEEV Kr. SINGH
Sr MANAGER - LIAISON
(Varanasi - Hanumana Road Project)
Regd. Office - Plot no. 05 Govind narayan singh
Gate Chuna Bhatti Kolar Road - Bhopal (462016)
☎ - 7024257434 ✉ - sanjeevsingh@dilipbuildcon.co.in

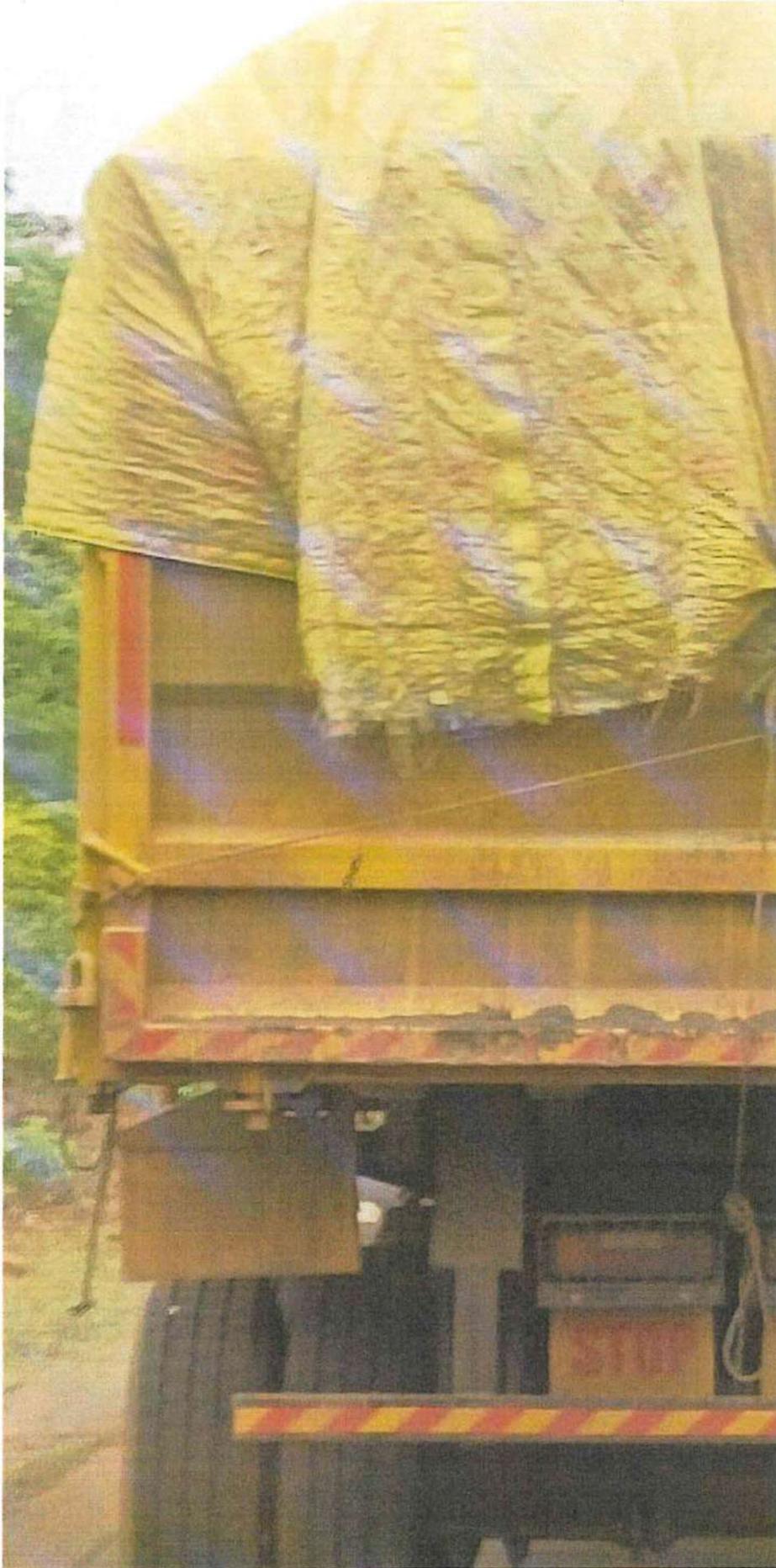
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

O.A NO. 438 OF 2024

IN THE MATTER OF:

SAMPURNA NAND

PETITIONER

VERSUS

M/S DILIP BUILDCON LIMITED & ORS.

RESPONDENT(S)

KNOW ALL to whom these presents shall come that I, SAHIL GARG, MANAGER-LEGAL, the above-named RESPONDENT NO. 1, do hereby appoint

HARISH MALIK**ADVOCATE**

C-122, Lower Ground Floor,

Defence Colony, New Delhi -110024.

Phone: 7838855710, Email: malik.harish01@gmail.com

Hereinafter called the Advocate(s) to be my/our Advocate(s) in the above noted case and authorise him/them:-

- To act, appear and plead in the above noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for such court by me/us.
- To sign, file, verify and present pleadings, appeals, cross objections or petitions for execution, review, revision, withdraw, compromise or file other petitions or affidavits or other documents as may be deemed necessary or proper for the execution of the said case in all its stages subject to payment of fees for each stage.
- To file and take back documents, to admit and/or deny documents of other party.
- To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
- To take execution proceedings.
- To deposit, draw and receive moneys, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of prosecution of the said case.
- To appoint and instruct any other Legal practitioner or person authorising him to exercise the power and authority hereby conferred upon the advocate whenever he may think fit to do so and sign the power of attorney on my/our behalf,

And I/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his/their substitute in the matter as my/our own acts, as done by me/us to all intents and purposes.

And I/we undersigned that I/we or my/our duly authorised agent would appear in court on all hearings and will inform the Advocate for appearances when the case is called.

And I/we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment cost whatever ordered by the Court shall be of the Advocate which he shall receive and retain for himself and I/we shall not claim any compensation, nor the Advocate shall be liable for any compensation if he fails to appear in the court or fails to conduct or withdraws from the case due to non-payment of fee as per settlement or for reason of any request/call given by the Bar Association/s Council/s.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above court for a period of three years only. I/we hereby agree that once the fee is paid I/we will not be entitled for the refund of the same in any case whatsoever and I/we further agree that I/we shall not claim any compensation, nor the Advocate shall be liable for any compensation if he fails to appear in the court or fails to conduct or withdraws from the case due to non-payment of fee as per settlement or for reason of any request/call given by the Bar Association/s Council/s.

IN WITNESS WHEREOF I/we do hereunto set my/our hands to these presents the contents of which have been understood by me on this 24th day of July 2024.

Accepted subject to terms of fees.


D/4123/2010
Advocates

For Dilip Buildcon Limited


Client Authorised Signatory
I/We have verified the identity of my client.



Advocates

